



GOVERNMENT OF GOA  
GENERAL ADMINISTRATION DEPARTMENT  
SECRETARIAT, PORVORIM, GOA- 403 521,

TEL- 2419784

FAX- 2419753

No.35/2/2020-GAD-III *15440*

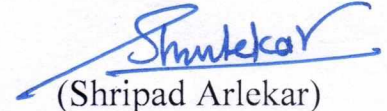
Dated: 17/04/2020  
28 Chaitra Saka 1942

Read: (1) Corrigendum No. 1/9/2020/Fin(Bud) dated 16/04/2020  
(2) Circular No. 35/2/2020-GAD-III/5429 dated 16/04/2020

**CORRIGENDUM**

Pursuant to the Corrigendum dated 16/04/2020 issued by Department of Finance(Budget), read at preamble (1), the words “GOA STATE COVID-19 RELIEF ACCOUNT” wherever appearing in the Circular dated 16/04/2020 read at preamble (2) above shall be corrected to read as “**CMRF-GOA COVID-19**”.

Also, the words “IFC Code: SBIN1110719” wherever appearing in the Circular dated 16/04/2020 read at preamble (2) above shall be corrected to read as “**IFS Code: SBIN 0010719**”

  
(Shripad Arlekar)  
Under Secretary (GA)

Copy to:-

- 1) All Secretaries to the Government, Secretariat, Porvorim-Goa.
- 2) All Heads of Departments/Offices/Autonomous Bodies/Corporations/ Boards.
- 3) All Secretariat Departments.
- 4) All Accounts Officers of all Departments/ Offices.
- 5) O.S.D to Hon'ble Chief Minister/ Ministers, Minister's Block, Secretariat, Porvorim-Goa.
- 6) Office of Speaker/ Deputy Speaker/ Leader of Opposition.
- 7) Guard file.
- 8) Office Copy.



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**C I R C U L A R**

The Government of Goa, has created Chief Minister's Relief Fund-Goa COVID-19 to support in this State emergency occurred on account of the prevailing situation in the State due to the health emergency caused by COVID-19.

The Hon'ble Chief Minister and Council of Minister have unanimously agreed voluntarily towards donation of 30 % of their gross salary payable for the entire financial year 2020-2021 towards the said Relief Fund. Similarly, All India Service Officers in the State of Goa will voluntarily contribute an amount of Rs.10,000/- (Rupees Ten thousand) towards the said fund.

Further, a letter has been made by the Goa Government Employees Association to the Hon'ble Chief Minister and the Chief Secretary of the Government of Goa, to appeal to all the Government Employees for contributing voluntarily one day salary towards the Chief Ministers Relief Fund-Goa COVID-19, in order to boost the Goa Government efforts/moral in coping the epidemic situation of Coronavirus.

All the Government Employees and other Government aided offices / employees, etc. are therefore requested to convey their willingness to contribute their one day's salary towards the said fund, and intimate the same to their respective D.D.O's in writing, for enabling the respective DDO's to deduct the contributed amount through the salary bills of May 2020.

Income Tax deduction under section 80(G) of Income Tax Act, 1961, will be admissible for such contribution to the Chief Ministers Relief Fund-Goa COVID-19.

All the Heads of Departments/ offices, Autonomous Bodies / Corporations/ Boards, are therefore requested, to bring the above contents to the notice of all employees under their control as well as their DDOs, Budget Controlling Authorities, Heads of Grant- in -Aid Institutions / Agency/ Bodies, etc.

The procedure for payment of contribution to the Chief Ministers Relief Fund-Goa COVID-19 is as follows:-

- a) In case of self DDOs (i.e. Gazetted Officers who prepare their own monthly pay bill), they will have to indicate on their pay bill separately the amount to be deducted and payable to COVID-19 Relief Account by endorsing the following:-

“Pay Goa State Covid-19 Relief Account an amount of Rs. \_\_\_\_\_ /- ”

The concerned office will further upload the figure against the distinct transaction code viz **T0348626** while preparing the pay bill through online E-DDO software.

- b) In case of employees under non Gazetted establishment, the DDOs concerned will have to indicate on the combined pay bill separately, an amount to be deducted and transferred/credited to Goa State Covid-19 Relief Account concerned by ECS mode, by endorsing the following:-

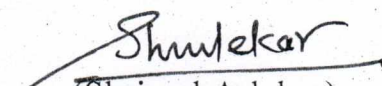
“Pay Goa State Covid-19 Relief Account an amount of Rs. \_\_\_\_\_ /- ”

and further upload the figure against the distinct transaction Code viz **T0348626** available for the purpose, while preparing the pay bill through online E-DDO software.

- c) In case of Grant-in-Aid Institutions / Agencies/ Bodies and Autonomous Bodies/ Corporations/ Boards etc., the Head of Institution may, by means of RTGS/ NEFT/ ECS transactions, remit the amount payable, directly to the following account (details given below) and the list of employees who have contributed towards this cause may be submitted to the Office of the Hon'ble Chief Minister and General Administration Department, separately:-

Name of Account:	GOA STATE COVID-19 RELIEF ACCOUNT.
Bank:	State Bank of India
Branch:	Vidhan Bhawan, Panaji
Type of Account:	Current Account
Account Number:	39235546238
IFC Code:	SBIN1110719

No separate receipt shall be issued for the purpose and the Directorate of Accounts/ DDOs / Heads of Institutions concerned shall provide the relief under section 80 (G) of the Income Tax Act, 1961, to the employees concerned based on the record of the remittance made individually by them to the fund, the list of which shall be available in their respective office records.

  
(Shripad Arlekar)  
Under Secretary (GA)

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